

d  
W.P(C)No. 655 OF 2002

ITEM No.4 & 42

Court No. 3

SECTION X

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

Writ Petition(Civil) No.655/2002 ( For Preliminary Directions )

SANTRO DEVI Petitioner (s)

VERSUS

DY.COMMR. JIND (HARYANA) & ORS. Respondent (s)  
( With Appln(s). for ex-Parte stay and exemption from filing O.T. )  
( With Office Report )

With

W.P.(C) Nos.676/2002 & 677/2002  
(With appln.(s) for ex-parte stay)

Date : 20/12/2002 These Petitions were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE SYED SHAH MOHAMMED QUADRI  
HON'BLE MR. JUSTICE ASHOK BHAN  
HON'BLE MR. JUSTICE S.B. SINHA

For Petitioner (s) Mr. Prem Malhotra,Adv.  
Dr. K.R. Punia, Adv.  
Mr. Altaf Hussain, Adv.  
Mr. Santosh Singh, Adv.

For Respondent (s)

UPON hearing counsel the Court made the following  
O R D E R

....L.....I.....T.....T.....T.....T.....T.....T.....J  
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Writ Petition (C) Nos.655 & 676 of 2002:@@  
CC  
Exemption is allowed in W.P.(C) No.655/02.  
Rule nisi.  
Tag with Writ Petition (C) No.302/2001 and connected  
matters.  
Pending further orders of this Court, all further  
proceedings before the Deputy Commissioner, Jind shall remain  
stayed.

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Writ Petition (C) No.677 of 2002:@@  
CC  
Rule nisi.  
Tag with Writ Petition (C) No.302/2001 and connected  
matters.  
Pending further orders of this Court, all further

proceedings before the Deputy Commissioner, Faridabad shall remain stayed.

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(N. Annapurna)  
Court Master

(Kanwal Singh)  
Court Master